

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**R.A. No.175/2017
M.A. No.2657/2017 in
O.A. No.1559/2017**

This the 2nd day of November, 2017

**HON'BLE SHRI JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE SHRI K. N. SHRIVASTAVA, MEMBER (A)**

School of Planning & Architecture
through its Director,
4, Block-B, IP Estate,
New Delhi-110002. ... Applicant
(By. Ms. Deepa Rai, Advocate)

Versus

1. Ministry of Human Resources Development
through Secretary (Higher Education),
127-C, Shastri Bhawan,
New Delhi-110001.
2. Bharat Singh Rawat S/o M. S. Rawat,
R/o Flat No.38, Him Vihar Apartments,
IP Extension, Delhi-110092. ... Respondents

Q R D E R

Justice Permod Kohli, Chairman:

M.A. No.2657/2017

This application has been filed seeking condonation of delay of 90 days in filing the review application. It is stated that copy of the order dated 05.05.2017 passed in OA No.1559/2017, subject matter of

the review application, was received by the review applicant (respondent No.2 in the OA) on 11.05.2017 along with the covering letter from Shri Hanu Bhaskar, Advocate. The review applicant filed an application for recall of the order on 03.07.2017, but the same was returned by the Registry with the objection that the applicant had not filed copy of the order sought to be recalled. Accordingly, the review application was re-filed on 11.07.2017 along with copy of the order dated 05.05.2017. The application is duly supported with an affidavit. There is sufficient cause shown for the delay caused in filing the review application.

2. In view of the above, the MA is allowed. Delay in filing the review application is hereby condoned.

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3. Through the medium of this review application, the review applicant, who is respondent No.2 in OA No.1559/2017 titled *Bharat Singh Rawat v Ministry of Human Resources Development & another*, is seeking review of the order dated 05.05.2017 passed by this Tribunal in the aforesaid OA . It is stated that the relief sought was against respondent No.2 in the OA, i.e., School of Planning and Architecture, the review applicant herein. The only ground for review is that the respondent No.2 is not one of the notified institutions under sub-section (2) of Section 14 of the Administrative

Tribunals Act, 1985. This fact is not disputed by the other side. We have also examined the list of notified institutions. School of Planning and Architecture is not one of the notified institutions under sub-section (2) of Section 14. Thus, this Tribunal had/has no jurisdiction to entertain the OA. The impugned order dated 05.05.2017 passed in OA No.1559/2017 is thus liable to be recalled/reviewed. We order accordingly. OA No.1559/2017 is dismissed for want of jurisdiction with this Tribunal.

4. The original applicant shall be at liberty to approach the appropriate forum for redressal of his grievance, if so desired.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/ as/